## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

2/

C.P No. 220/(MAH)/2017 MA No. 203/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.08.2017

NAME OF THE PARTIES:

Times Innovating Media Ltd.

V/s.

Brand Connect Communications (India)

Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME

DESIGNATION SIGNATURE

## **ORDER**

## MA 203/2017 in CP 220/ I&BP/NCLT/MB/MAH/2017

First Call: None Present.

MA wrongly on Board

Since the Petitioner side is not present, this Bench hereby directs the Petitioner to be present and argue the matter on next date of hearing, failing which this Petition will be dismissed for default.

List this matter on 16.8.2017.

Sd/-V. NALLASENAPATHY Member (Technical)

Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)